

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2102/96

New Delhi this the 29th day of September, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Sh. S.P. Biswas, Member (A)

Sh. Nandu Prasad,
S/o Sh. Aklu Prasad,
R/o Village Keshopur,
P.S. Tolhara,
Distt. Nalanda (Bihar). Applicant

(through Sh. B.S. Charya for Sh. G.D. Gupta)
versus

1. Union of India through
the Secretary to the Govt.
of India, Ministry of Home Affairs,
North Block, New Delhi.
2. Union Public Service Commission
through its Secretary, Dholpur
House, Shahjahan Road,
New Delhi.
3. State of Bihar through its
Chief Secretary, Main
Secretariat, Patna.
4. Sh. Balmiki Sharan Sharma,
Inspector General of Police,
Special Branch, Bihar.
5. Sh. R.E.V. Kujur, IPS.,
Inspector General of Police,
Ranchi Zone, Ranchi.
6. Sh. Morris Kiro, IPS,
Superintendent of Police,
Madhopura (Bihar). Respondents

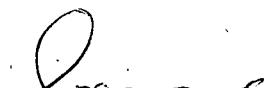
(through Sh. S.K. Sinha for Sh. Anil Kumar Jha
for Respondent No. 3. /None present for other
respondents)

ORDER (ORAL)

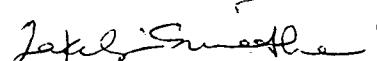
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. Charya on instructions from Sh. G.D.
Gupta, learned counsel for the applicant submits that
he seeks permission to withdraw the present O.A., as
the applicant does not seem to be interested in
pursuing the case.

In view of the above, this O.A. is
dismissed as having been withdrawn.



(S.P. Biswas)
Member (A)



(Smt. Lakshmi Swaminathan)
Member (J)